

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 155/MP/2019

Subject : Petition filed under Section 79(1)(f) of the Electricity Act, 2003 read with Articles 3,6,7.2(b) and other provisions of the Power Purchase Agreement dated 26.12.2005 seeking adjudication of disputes related to legitimate dues payable to Udupi Power Corporation Limited by the Karnataka ESCOMs.

Petitioner : Udupi Power Corporation Limited

Respondents : Power Company of Karnataka Limited & 6 ors.

Date of Hearing : **17.2.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Amit Kapur, Advocate, UPCL
Ms. Poonam Verma, Advocate, UPCL
Shri Saunak Rajguru, Advocate, UPCL
Ms. Aparajita Upadhyay, Advocate, UPCL
Shri Mehul Rupera, UPCL
Shri Harish Priyani, UPCL
Shri Arunav Patnaik, Advocate, Karnataka Discoms
Ms. Bhabna Das, Advocate, KPTCL
Shri Darpan K.M., Advocate, HESCOM & MESCOM
Ms. Amrita Sharma, Advocate, HESCOM & MESCOM
Shri Rajat Jonathan Shaw, Advocate, HESCOM & MESCOM

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, the learned proxy counsel for the Respondent, PCKL prayed for a short adjournment of the hearing on the ground that the arguing Senior counsel was engaged in a part-heard matter before the Hon'ble Supreme Court. He, however, submitted that the matter may be listed on 22.2.2022, subject to convenience of the Commission.

3. The learned counsel for the Petitioner had no objection to the request of the Respondent PCKL for adjournment. She, however, prayed that the Commission may direct payment of the dues in case of absence of the Respondent PCKL during the next date of hearing, as there has been several adjournments on their part. The learned



counsel, however, prayed that it may be permitted to bring on record certain letters, which form part of its submission, but were inadvertently not filed earlier.

4. The Commission accepted the request of the proxy counsel for Respondent PCKL, and as a last chance, adjourned the hearing. The Commission also permitted the Petitioner to place on record the letters relied upon in its submission, by 21.2.2022, after intimation to the Respondents.

5. Matter remains part-heard. The Petition shall be listed for hearing in due course for which separate notice will be issued to the parties.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

